

ITEM NO.18

COURT NO.2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 8246/2023

(Arising out of impugned final judgment and order dated 20-09-2022 in CRLA No. 6666/2008 passed by the High Court of Judicature at Allahabad)

SALIM @ PAPPU

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 194159/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 194158/2022 - EXEMPTION FROM FILING O.T.)

Date : 12-01-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA

HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s)

Mr. Jai Anant Dehadrai, Adv.
Mr. Zahid Ali, Adv.
Mr. Ansar Ahmad Chaudhary, Adv.
Mr. Md Anas Chaudhary, Adv.
Mr. Sudhanshu Kaushesh, Adv.
Mr. Md Tasneemul Hassan, Adv.
Mr. Siddharth Sharma, Adv.
Mr. Martin G George, Adv.
Mr. Avnish Chaturvedi, Adv.
Mr. Pulkit Agarwal, AOR

For Respondent(s)

Mr. Rajat Singh, AOR
Mr. Amit Singh, Adv.
Mr. Sarthak Chandra, Adv.
Mr. Arun Pratap Singh Rajawat, Adv.

UPON hearing the counsel, the Court made the following

O R D E R

Re-list after three weeks.

In the meantime, the Jail Authority will submit physical as well as the neurological report of the petitioner - Salim @ Pappu before this Court. Copy of the report will be furnished to the learned counsel for the parties.

**(BABITA PANDEY)
COURT MASTER (SH)**

**(R.S. NARAYANAN)
ASSISTANT REGISTRAR**